

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 101
IA-1471/ND/2021
(IB)-155/ND/2021

IN THE MATTER OF:

M/s Kamla Enterprises ... Applicant/Petitioner

Vs

M/s Shivswati Enterprises Pvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 24.03.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Kartik Rai, Advocate

For the Respondent :

ORDER

IA-1471/ND/2021:

This is an application filed in compliance of the order dated 05.03.2021 placing on record the postal receipt for sending Section 8 notice along with other documents. Learned Counsel seeks and is given last chance to place on record the appropriate documents within 5 days.

List on **01.04.2021.**

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)